

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-1281/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

B.D. Construction Co.

.....**Applicant**

Vs.

Stride Autoparts Ltd.

.....**Respondent**

Order delivered on 28.09.2018

CORAM

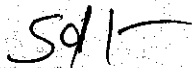
**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Prateek Gupta, Adv.

For the Respondent : Mr. Tarun Mehta, Adv.

ORDER

Learned counsel for the respondent undertakes to file Vakalatnama within three days and reply within a week, with the copy in advance to the other side. In the meanwhile, the direction is given to the learned counsel to take proper instructions with respect to negotiate the settlement. For further consideration on 15.10.2018.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**